GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3412 ANSWERED ON:31.08.2012 ANGANWADI CENTRES

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of action taken and proposed to be taken by the Government to open Anganwadi Centres (AWCs) in the country in pursuance to the directions of the Supreme Court;
- (b) the details of funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year to run these AWCs;
- (c) whether the funds allocated to run these AWCs are sufficient in the present day scenario;
- (d) if not, whether the Government proposes to reallocate funds for the purpose;
- (e) if so, the details thereof; and
- (f) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): In compliance to the directions of the Supreme Court, the Government of India has cumulatively approved 7076 ICDS Projects and 14 lakh Anganwadi Centres (AWCs) which includes 20,000 Anganwadis-on-Demand (AoDs). The Projects and AWCs are sanctioned on the basis of the demand projected by States/UTs and as on date a total of 7076 ICDS Projects and 13.70 lakh AWCs have been sanctioned by the Government.
- (b): The details of funds sanctioned, released and utilized by the State Governments during the last three years and the current year is given in the Statement Annexed.
- (c): The funds allocated, in the present scenario, are sufficient in the context of the extant schematic and financial norms of Integrated Child Development Services (ICDS) Scheme. Shortfall, if any is met through Supplementary Demands for Grant/ Reappropriation.
- (d) to (f): In view of (c) above, question does not arise.